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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO.1773/2002  
M.A. NO.1420/2002

This the 12th day of July, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

1. Swadesh Ranjan Dhali S/O Jitendranath Dhali,  
R/O A-10/417, Kalyani, PO Kalyani,  
Distt. Nadia, West Bengal.
2. Kh. Wamique Hossain S/O Kh. Akram Hossain,  
R/O Village Dharampur, P.O. Mainan,  
PS-Khankul, Distt. Hoogly.
3. Smt. Keya Sarkar (Chanda)  
Wife of Partha Chanda,  
R/O 35/13, Abhoy Bidyalankar Road,  
Calcutta-700060. ... Applicants

( By Shri M.K.Bhardwaj, Advocate )

-versus-

1. Union of India through Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan, New Delhi.
2. Chief Executive Officer,  
Broadcasting Corporation of India  
(Prasar Bharati),  
Directorate General, AIR, New Delhi.
3. Station Director,  
All India Radio,  
Akashvani Bhawan, Eden Garden,  
Calcutta-700001.
4. Deputy Director General,  
All India Radio, Akashvani Bhawan,  
Parliament Street,  
New Delhi-110001. ... Respondents

O R D E R (ORAL)

Hon'ble Shri Justice Ashok Agarwal, Chairman :

MA No.1420/2002 for joining together in a single application is granted.

Applicants, three in number, were engaged as casual Production Assistants. Applicant No.3 was engaged in 1984; applicant No.1 in 1987; and applicant No.2 in 1991. Since their services were not regularised, they

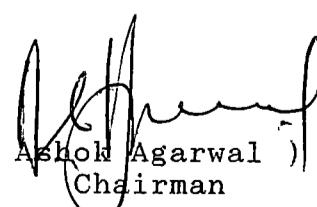


had instituted OA No.232/96 before the Calcutta Bench of this Tribunal. The same was disposed of by an order of 16.6.2000 with a direction to respondents to re-assess the claim of applicants for regularisation and pass a reasoned order. In terms of the aforesaid directions, respondents on 25.9.2000 verified the claims of applicants for regularisation. On 15.12.2000 they were asked to give their willingness which was duly submitted by applicants. Since no action for regularisation was taken, applicants issued a legal notice of 25.1.2001 which was followed by instituting a contempt petition being CP No.39/2001. By an order passed on 17.5.2002, the Tribunal found that no case for contempt was made out but observed that applicants could still approach the respondents for appropriate reliefs. After passing of the aforesaid order in the CP, applicants have straightway instituted the present OA. This they have done even without approaching the respondents as suggested in the aforesaid order passed in the CP. However, in view of the aforesaid facts and circumstances arising in the present case, we find that the interest of justice would be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to respondents to consider the present OA as applicants' representation and pass a reasoned and speaking order expeditiously and in any event within a period of three months from the date of receipt of a copy of this order. We order accordingly.

2. The OA is disposed of in the aforesated terms.

V.K. Majotra  
( V. K. Majotra )

Member (A)

  
( Ashok Agarwal )  
Chairman

/as/